

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **22.04.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : G Senthil Raj
Vs
Indo Mikasa Green Lighting Pvt Ltd & 4 Ors
MAIN PETITION NUMBER : TCP/151/2016
(IA/MA) APPLICATION NUMBERS
RST.A/13(CHE)2023; IA/1241/IB/2019; IA/1242/IB/2019

ORDER

RST.A/13(CHE)2023:

Present: None for Applicant.

Mr. A.R.Ramanathan, Ld. Counsel for Respondents.

Files taken up today as 19.04.2024 was declared holiday on account of elections.

Vide order dated 19.01.2024, RST.A/13(CHE)2023 was allowed and
IA/1241/IB/2019 & IA/1242/IB/2019 were restored subject to cost.

The cost paid by the Applicant.

RST.A/13(CHE)2023 is accordingly **disposed of**.

IA/1241/IB/2019

IA/1242/IB/2019:

Present: None for Applicant.

Mr. A.R.Ramanathan, Ld. Counsel for Respondents.

Pleadings be completed by the parties.

List both the applications for hearing on **21.06.2024**.

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**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

MS

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**[SANJIV JAIN]
MEMBER (JUDICIAL)**